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Central Administrative Tribunal, Principal Bench

Original Application No.3039 of 2002

New Delhi, this the 22nd day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Dr. M.S. Prasad,
S/o late Shri Ramji Prasad
R/o 1240, Type IV Special,
Sector-12, R.K. Puram
New Delhi-22

....Applicant

(By Advocate: Ms. S. Chaudhary)

Versus

1. Union of India,
Through the Secretary,
Ministry of Health and Family Welfare,
Department of Health,
Nirman Bhawan, New Delhi-1

2. National Capital Territory of Delhi
Through the Secretary (Medical)
M. & P.H. Department,
5-Shamnath Marg, Delhi-54

3. Medical Superintendent,
GTB Hospital, Dilshad Garden,
Delhi-95

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, applicant/Dr. M.S. Prasad seeks a direction to regularise the period as spent on duty from 15.11.94 to 21.5.95 and for release of his salary for the said period.

2. Disciplinary proceedings had been initiated against the applicant and according to him, the same have since been dropped.

3. With respect to the claim in the main application, applicant has submitted a representation dated 18.12.2001 regarding which no decision as yet has been

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taken. It is contended that applicant had joined on 15.11.94 but no work had been assigned to him.

4. When the representation of the applicant is still under consideration, at this stage without expressing any opinion on merits, respondent no.3, Medical Superintendent, GTB Hospital, Dilshad Garden, Delhi is directed to take a decision on the aforesaid representation and pass a speaking order in this regard within a period of six months from the receipt of the certified copy of the present order. It should be conveyed to the applicant.

5. Nothing said herein should be taken as any expression of opinion on the merits of the matter.

V.K. Majotra

(V.K. Majotra)
Member (A)

S. Aggarwal

(V.S. Aggarwal)
Chairman

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